

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:6015  
ANSWERED ON:14.05.2012  
TIME LIMIT AGREEMENT  
Rane Dr. Nilesh Narayan

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the Government has entered into any time-limit agreement with contractors in respect of maintenance/damages of newly constructed National Highways;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the number of cases of damaged National Highways after construction of six months during the last three years, NH wise?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

(a) and (b) In case of public funded projects, the rectification of defects after completion of construction, if any, by the contractor, is governed by the relevant provisions in the contract agreement regarding Defect Liability Period (DLP). For projects implemented through private sector participation on Built-operate-transfer (BOT) basis, rectification of defects during construction period and maintenance during the concession period is the responsibilities of the concessionaire as per the provisions in the concession agreement.

(c) During the last three years, two cases of damages to NHs have occurred within six months of their construction, viz. in the State of Gujarat (NH-8E) and in the State of Himachal Pradesh (NH-21).